

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH
NEW DELHI

Excecution Application No. 41 of 2023

IN

Original Application No. 94 of 2021

(earlier M.A. No. 16 of 2023)

IN THE MATTER OF :-

Haider Ali

Petitioner

Versus

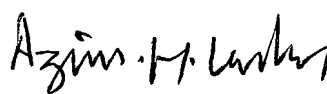
Union of India & Ors.

Respondents

I N D E X

<u>S. NO</u>	<u>PARTICULARS</u>	<u>PAGES NOS.</u>
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Filed by





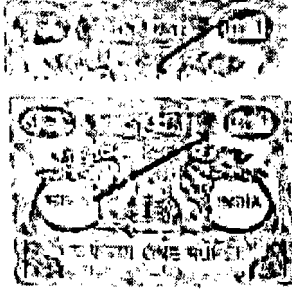
Place: New Delhi

(Mr. Azim H Laskar and Bikas Kar Gupta)

(Advocates for the Respondent No. 1)

Dated 29, 04.2024

Before The National Green Tribunal Principal Bench
New Delhi



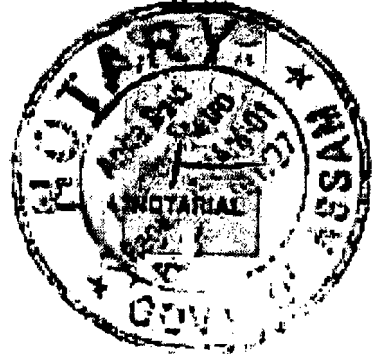
Execution Application No. 41/2023

In

Original Application No. 94 / 2021

(Earlier M.A. No. 16/2023)

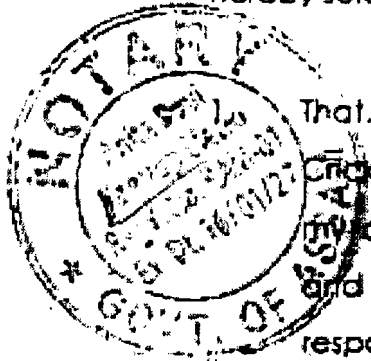
Haider Ali -vs- Union of India & Ors.



01
28 APR 2024

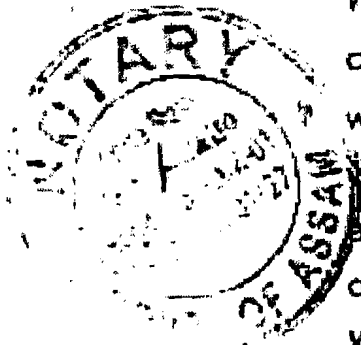
AFFIDAVIT IN COMPLIANCE OF THE ORDER DATED 21.02.2024
PASSED BY THIS HON'BLE TRIBUNAL

I, Pritam Mahanta, S/o Sri Ramesh Chandra Mahanta, aged about 34 years, presently holding the post of Chief Executive Officer, Assam Cricket Association, Barsapara, Guwahati, Assam in the District of Kamrup (Metro), Assam do hereby solemnly affirm and state as under:-



That, I say that I am the Chief Executive Officer, Assam Cricket Association, Barsapara, Guwahati, Assam having my office at ACA Stadium, Barsapara, Guwahati-781018, and I am duly authorized to represent on behalf of the respondent No. 1 in the execution petition. A copy of the said execution petition has been served upon the answering respondent and after going through the same I have understood the contents and purports thereof. I am well acquainted and fully conversant with the facts and circumstances of the instant case and as such I am competent to swear the instant affidavit on behalf of respondent No. 1 in the present execution application.

2. That by the order dated 21.02.2024 passed in execution application No. 41/2023, this Hon'ble Tribunal was pleased to direct all the respondents to file their reply within a period of six weeks. The issues involved in the Execution application was in respect of use of ground water for maintenance of cricket playground without availing alternative source of S.T.P treated water and without installing rain water harvesting system for storage, recharge and restoration of ground water.
3. That in view of such direction, the answering respondent most humbly and respectfully states the following facts and the compliances so undertaken, for kind consideration of this Hon'ble Tribunal.
4. The answering respondent, upon receiving the show cause notice dated 17.11.2023 from the Central Ground Water Authority for a penalty towards environmental compensation for having illegally withdrawing ground water, immediately in response to the said show cause vide a letter dated 25.11.2023, the answering respondent expressed in detail the steps measures taken for obtaining a "No Objection Certificate" from the Central Ground Water Authority which has also been reflected in their letter dated 10.07.2023 whereby all updates pertaining to the progress of the work has also been stated. A true copy of the letter dated 25.11.2023 is filed herewith and marked as Annexure R-1/1



5. The answering respondent in addition to such reply dated 25.11.2023, followed up with the Central Ground Water Authority for obtaining the NOC for ground water abstraction and simultaneously took up the installation work of the rain water harvesting system as well as the installation of the Sewage Treatment plant. (S.T.P.) The rain water Harvesting system was finally installed and started its operation since 29.03.2024 to recharge filtered rain water in the multiple sub-surface aquifers by connecting of filter outlet to the recharge well casing pipe. With regard to installation of the Sewage Treatment Plant it is most respectfully stated that the said treatment plant has also been installed and is operational. The true photo copies of the Rain Water Harvesting System and the Sewage Treatment Plant which are both installed in the premises of the Stadium are annexed herewith collectively and marked as Annexure R-1/2 (Colly).



That, it is most humbly stated that finally on receipt of the application of the respondent herein for grant of 'No Objection Certificate', the Central Ground Water Authority vide its email dated 09.04.2024, had confirmed to the answering respondent that the application being No.21-4/3324/AS/INF/2024 has duly been approved and 'No Objection Certificate' number CGWA/ NOC/ INF/ ORIG/ 2024/ 20129 for ground water abstraction has been granted in favour of the answering respondent which is valid up to the period from 14.03.2024 to 12.02.2029. The email dated 09.04.2024 was duly supported by the 'No Objection Certificate' issued by the Central Ground Water Authority together with the receipt of the amount paid

towards processing fee, environmental compensation charges and penalty for non-compliance of NOC and other misc. charges totalling to Rs.12,82,230/-. The true copies of the email dated 09.04.2024, 'No Objection Certificate' and the receipt are collectively filed herewith and marked as Annexure R-1/3 (Copy).

7. That from the above stated facts and circumstances and upon the due compliance of the Order dated 07.12.2023 and 21.02.2024 respectively, by the answering respondent, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to pass an order or orders as deemed fit and proper in the interest of justice.

Pooja Motantia
DEPONENT



Subscribed at Guwahati on this 10 day of April, 2024 that the contents of the above paragraphs of my affidavit are true and correct to the best of my knowledge derived from the records of the case which I believed to be true. Nothing material has been concealed therefrom and no part of the same are false.

Pooja Motantia
DEPONENT

IDENTIFIED BY ME

[Signature]
ADVOCATE GUWAHATI
EN NO. 616/2002

THE DEPONENT HAS BEEN IDENTIFIED BY ME
ADVOCATE GUWAHATI

[Signature]
(A. D. D.)
NOTARY
KARNATAKA GUWAHATI
25/4/24



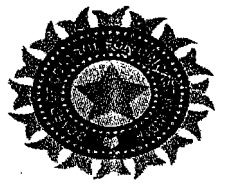
ASSAM CRICKET ASSOCIATION

(AFFILIATED TO THE BOARD OF CONTROL FOR CRICKET IN INDIA)

Regd. No. RS/KAM/240/M/560 under Societies Act. XXI of 1860

Head Office : ACA Stadium, Barsapara, Guwahati-781018

City Office : R.G.Baruah Sports Complex, Nehru Stadium, Guwahati-781007



TARANGA GOGOI
President

CHIRANJIT LANGTHASA
Treasurer

TRIDIB KONWAR
Secretary

5

Ref. No. ACA/CGWA/2023-24/416

Date: 25.11.2023

ANNEXURE - R-1/1

To,

The Regional Director,
North Eastern Region, Central Groundwater Authority,
Central Groundwater Board, Bhujal Bhawan,
NH 37, Betkuchi, Opp ISBT, Guwahati – 781035

Subject: Request for Extension of Time to Obtain NOC

Dear Sir,

I trust this letter finds you in good health. I am writing on behalf of the Assam Cricket Association (ACA) in reference to your notice with the reference number 1693/8/NGT/CGWA/NER/2023, dated 17/11/2023.

In compliance with your directives, we are actively engaged in the process of obtaining the No Objection Certificate (NOC) from the Central Groundwater Authority (CGWA). Our earnest efforts have been reflected in our correspondence with your department through our letter ACA/General/2023-24/71 dated 10/07/2023, wherein we provided an update on our progress. Additionally, we have communicated the same information via email.

Currently, we are in the final stages of preparing our application, pending the installation of water meters on all abstraction structures. Simultaneously, we have commenced the construction of the Rainwater Harvesting (RWH) structure. However, due to security concerns arising from ongoing international events, specifically the WORLD CUP Warm Up Matches hosted at our stadium in Barsapara, Guwahati between end of September to 1st week of October' 2023, civil work on the RWH structure has been temporarily halted. We appreciate your understanding of the constraints we face during such high-profile events.

Further, as we are hosting the upcoming IND vs AUS matches in our stadium on 28th November' 2023, any civil work before the completion of the event would be impractical. Nevertheless, I want to assure you that we are diligently finalizing our vendors and completing all necessary background work. Immediately following the conclusion of our matches, we will resume the construction of the rainwater harvesting system and promptly submit the NOC application.

It is a matter of great pride for us to host international matches in Assam, being the only state in the North East to organize such events. I humbly request an extension of time to ensure full compliance with the requirements of your department and the Hon'ble NGT. Also, we request your good office to waive off the environmental compensation imposed against us, notified vide your office letter no.1693/8/NGT/CGWA/NER/2023; dated 17/11/2023. Your understanding and cooperation in granting us this extension would be highly appreciated.

Thank you for your time and consideration.

Yours sincerely,

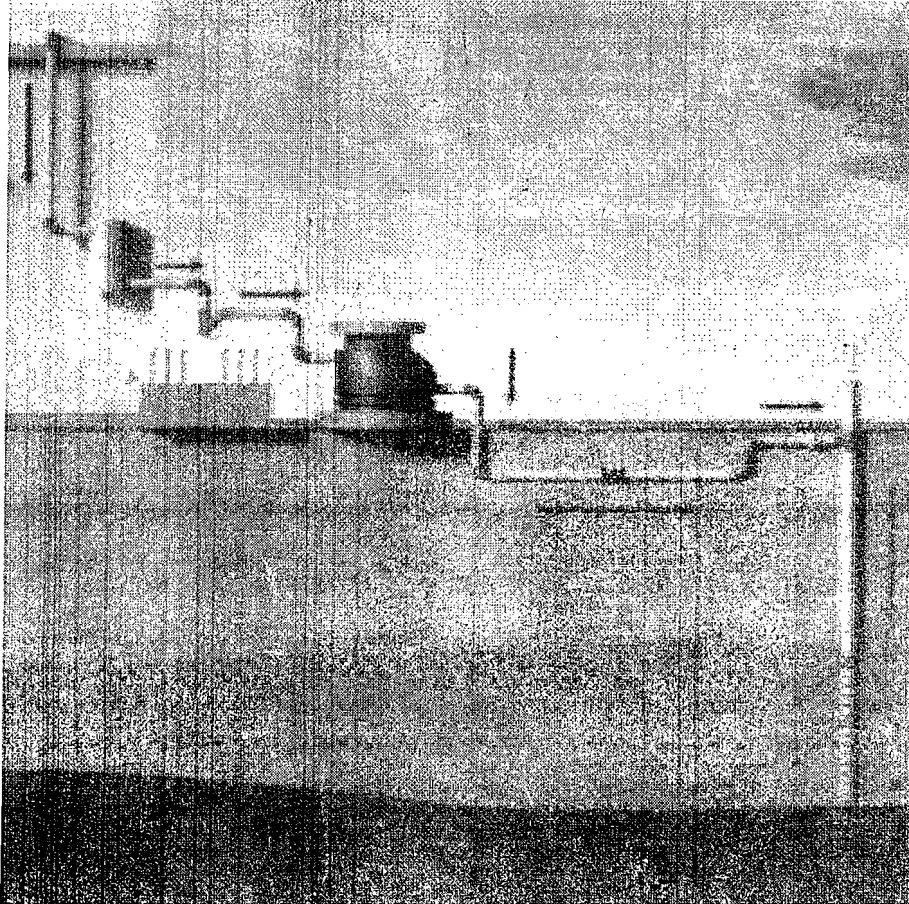


(Pritam Mahanta)
Chief Executive Officer
Assam Cricket Association Stadium

John C. Y
PG

Type of RWHS Installed at Barspara Stadium

Rooftop Recharge: from Rooftop to Recharge (design conforming to IS: 15797-2008, IS: 14961-2001) (Please refer to schematic layout impression)

**Description**

A smart rainwater harvesting system has been installed and operational since 29/03/24 to recharge filtered rainwater in the multiple subsurface aquifers by connecting of filter outlet to the recharge well casing pipe. As on dated till 17/04/24 around 1262.05 litres of rain water has been recharged to our existing borewell.

The Rooftop Rainwater is processed through a Wall Mounted Rainwater Filter to the Smart Rainwater Filtration system from where it flows to a Borewell for Recharging. The system is fitted with a Flowmeter to track the performance of the system.

3rd Copy
PB

Rain Water Harvesting System comprised of:		
#	Equipment	Quantity
1	Rooftop Rainwater Filtration System (Make: Supreme)	01 set
a	Smart rainwater Filter, 1,000 x 1,865mm with pebbles, filter bags and internal accessories including adaptors	01 no.
b	Rainwater Filter (Black) with clamp and fittings	01 no.
c	Dual Screen PVC 200 x 4" 900mm Long	01 no.
d	GRP Frame & Cover 635mm 12.5Ton	01 no.
e	PVC fittings, adaptor & other accessories	01 set
2	Electromagnetic Flowmeter (Make: Rydot)	01 No.

Photographs taken during work in progress





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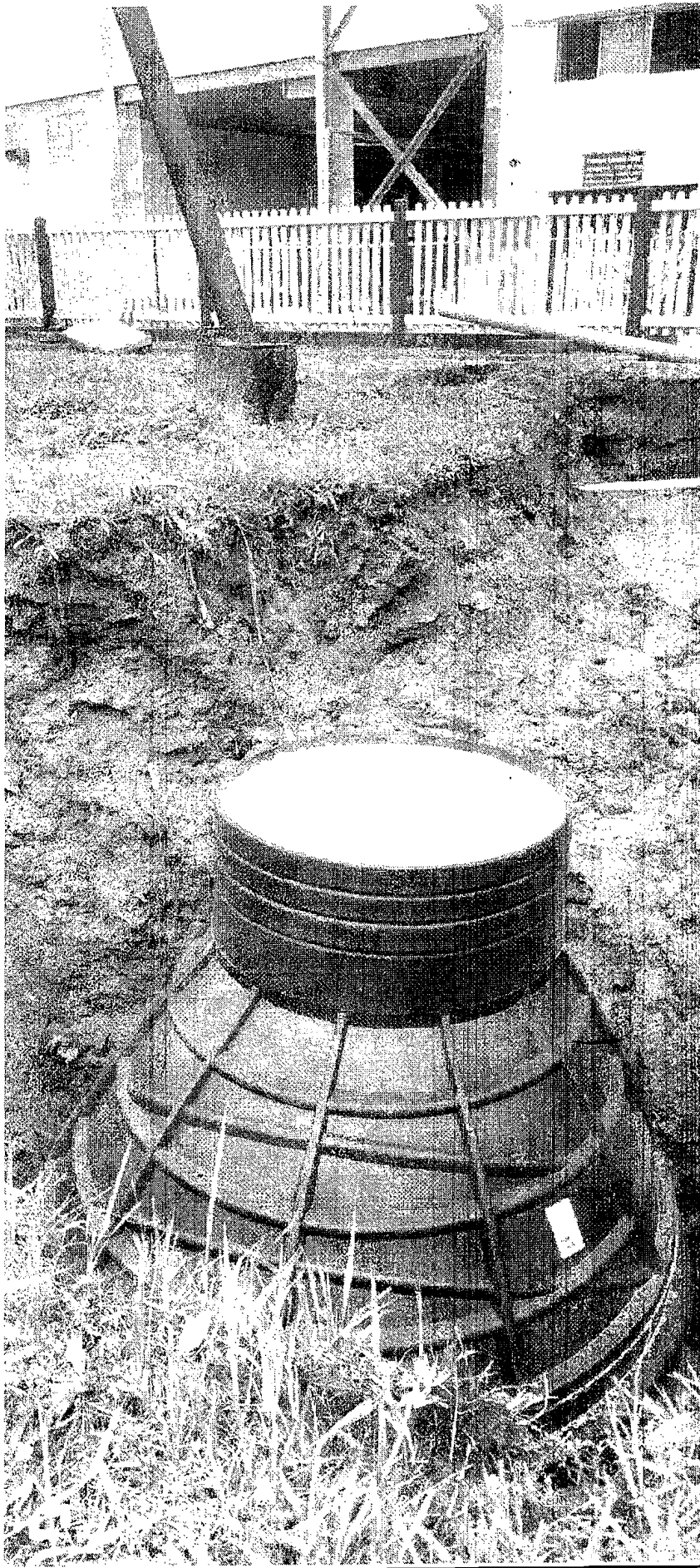


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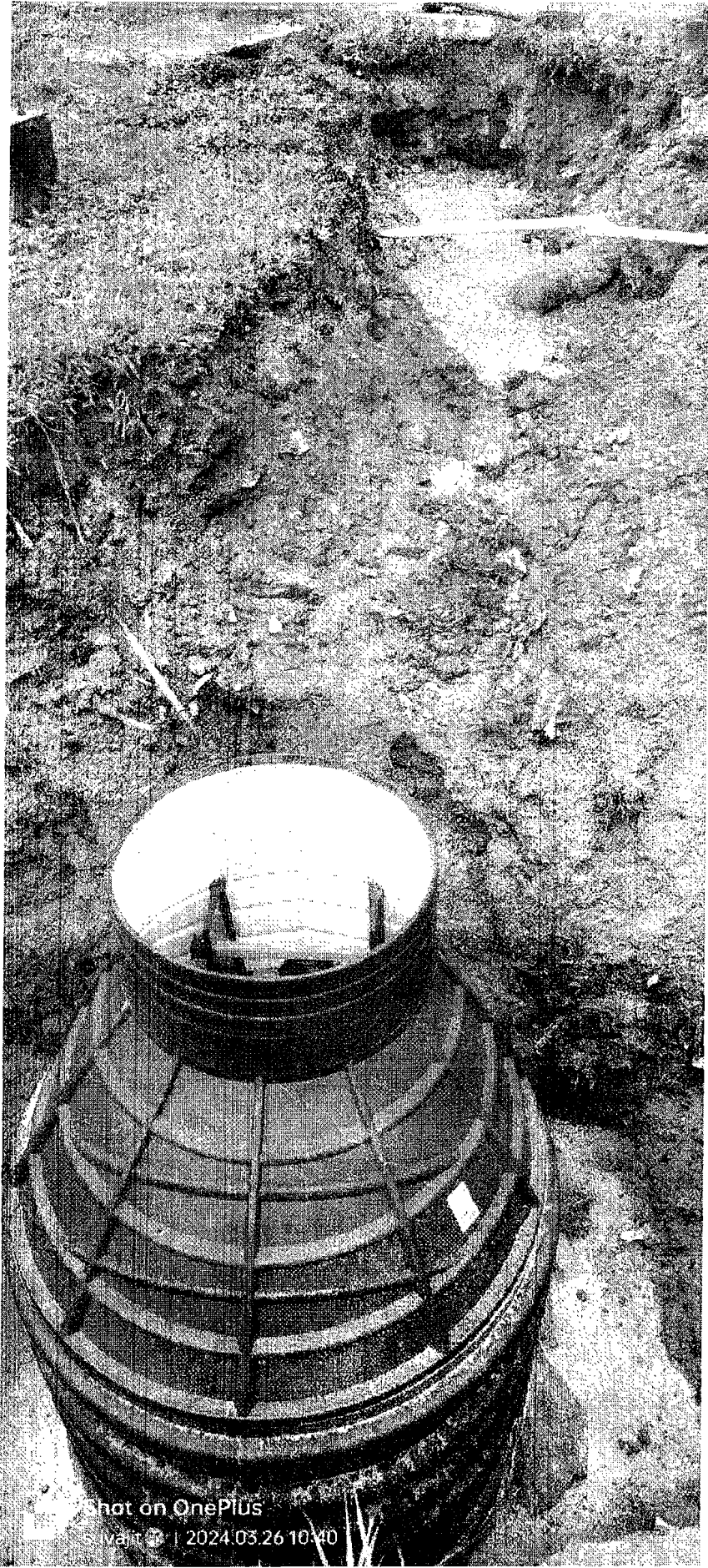
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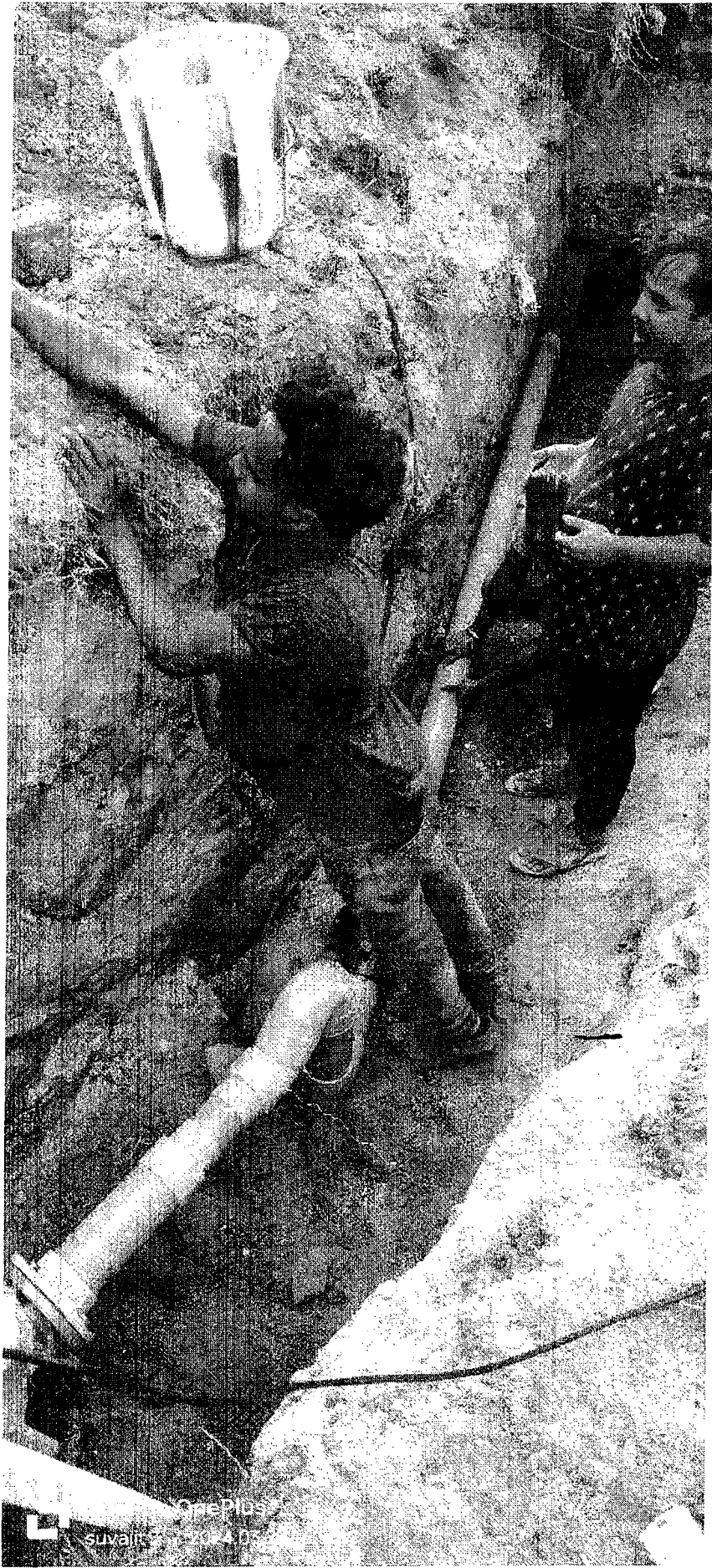


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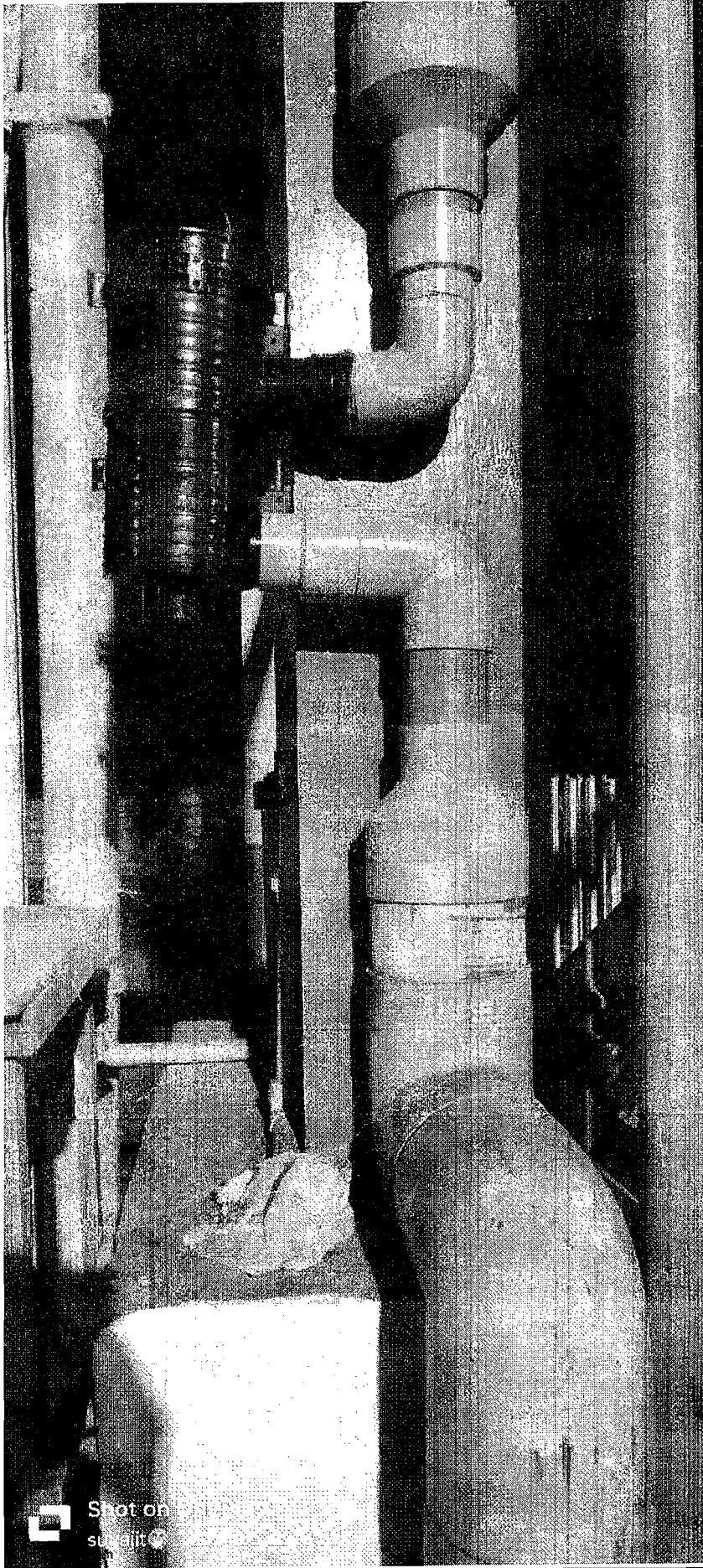
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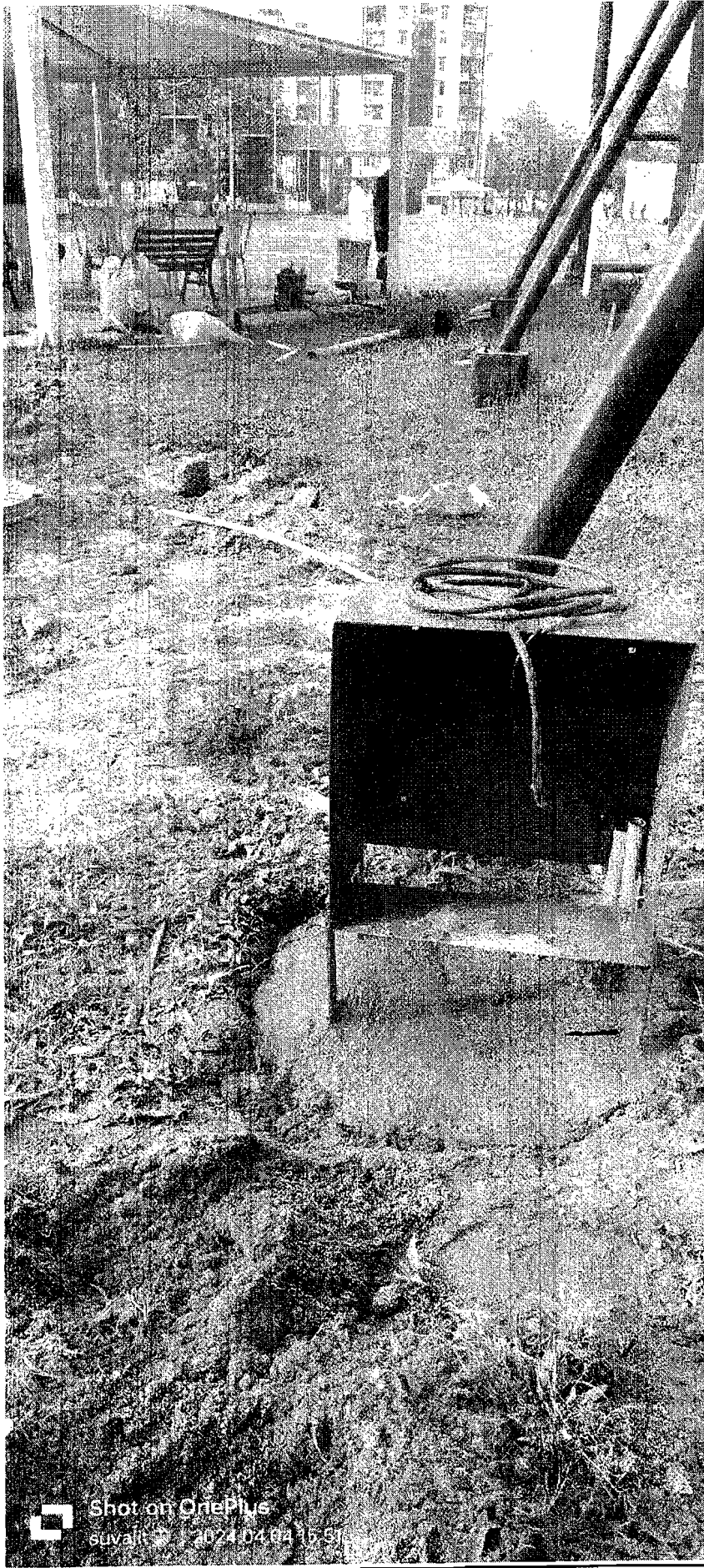
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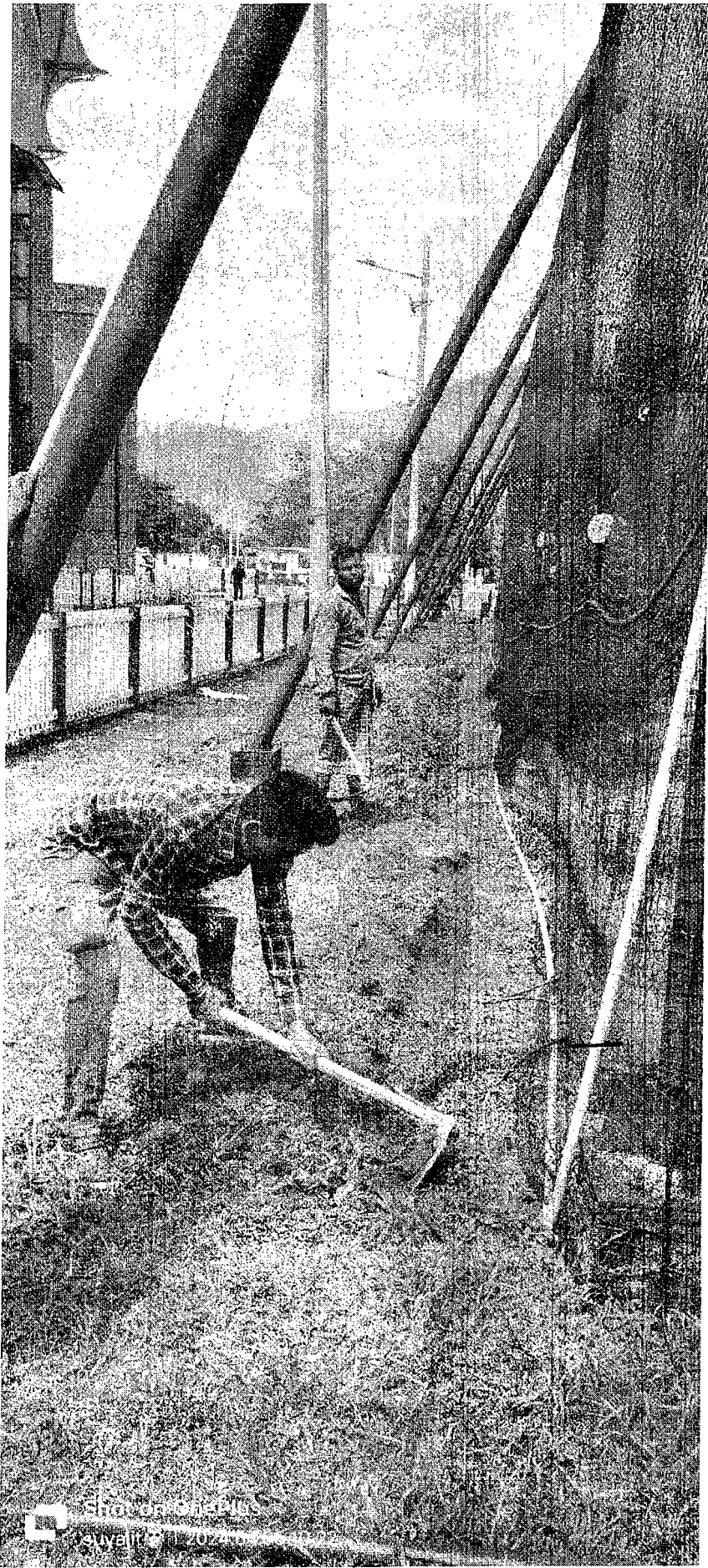


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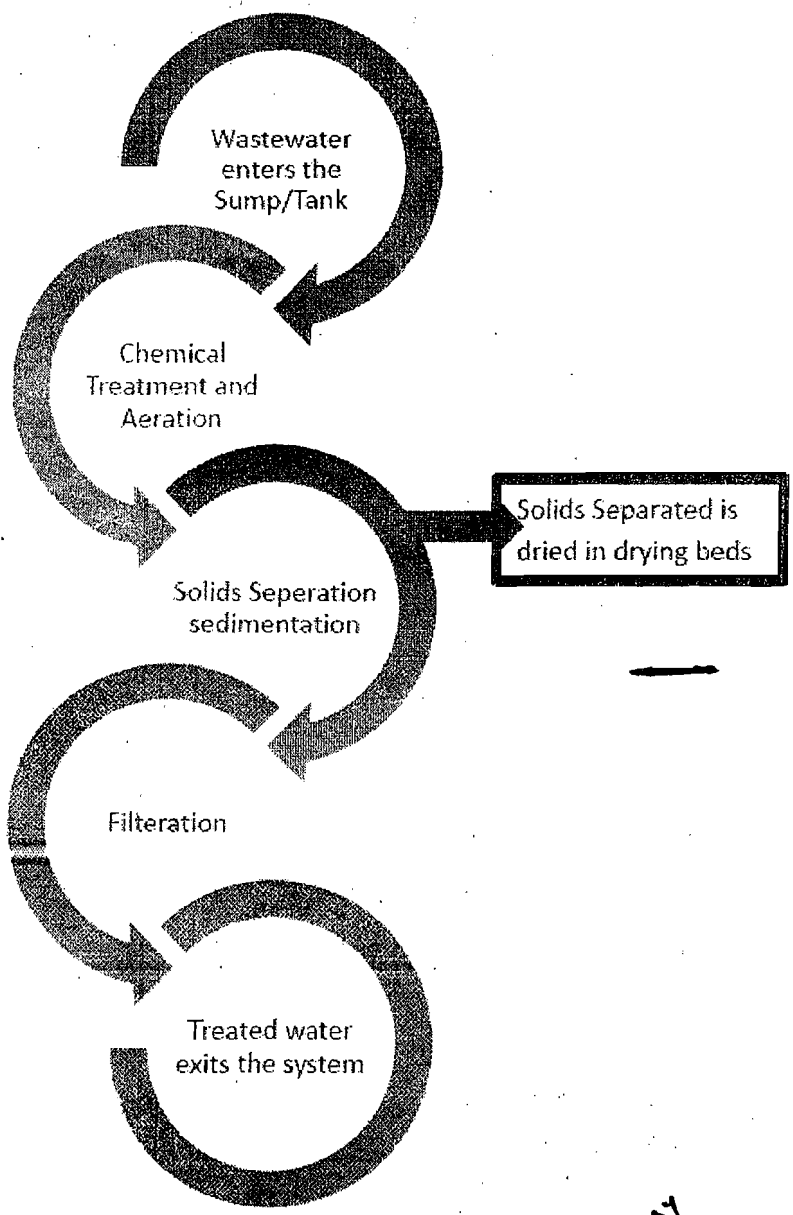
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Type of STP Installed at Barsapara Stadium

Sewage Treatment Plant (STP) based on Chemical Dosing for a capacity of up to 10,000 litres is operational at Barsapara.

Description

The design is based on the requirement to treat waste water (black water + grey water) generated from the cricket stadium on the basic principle of **primary, secondary and tertiary treatment** of waste water. The process of operation of the STP is as depicted below –



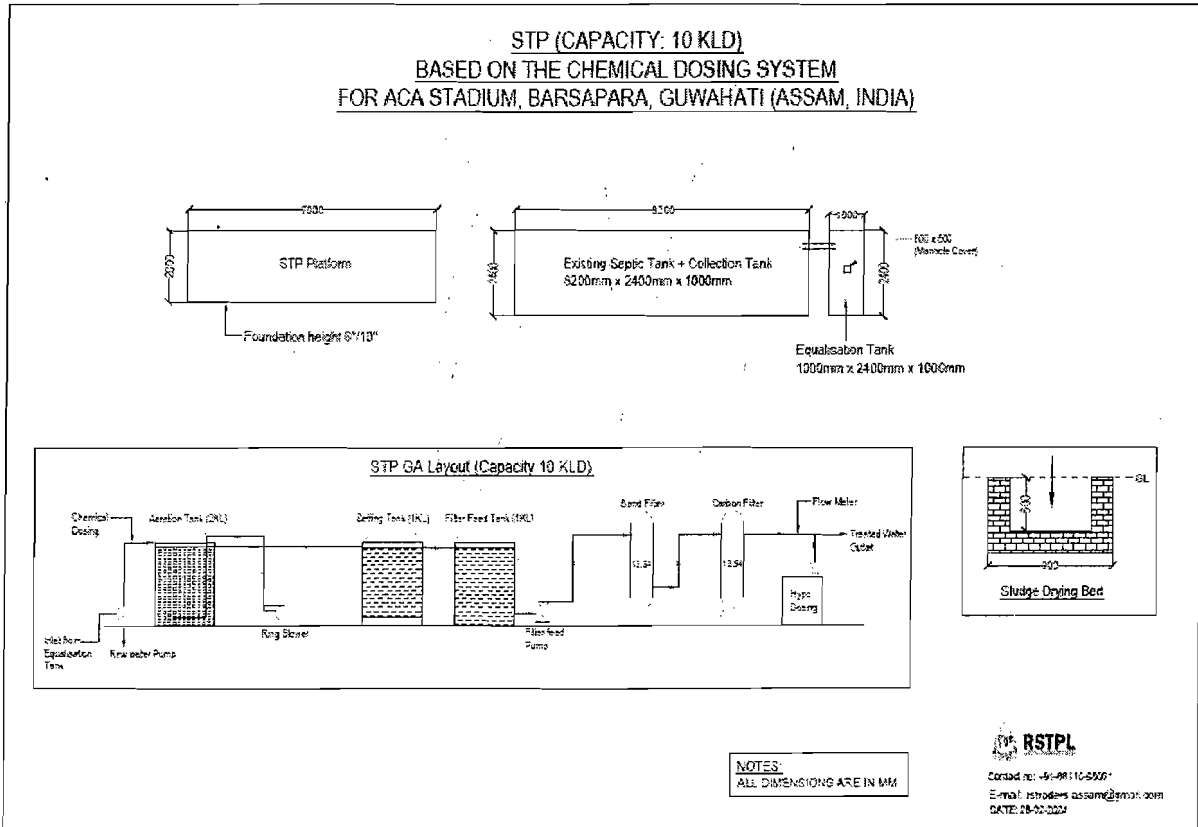
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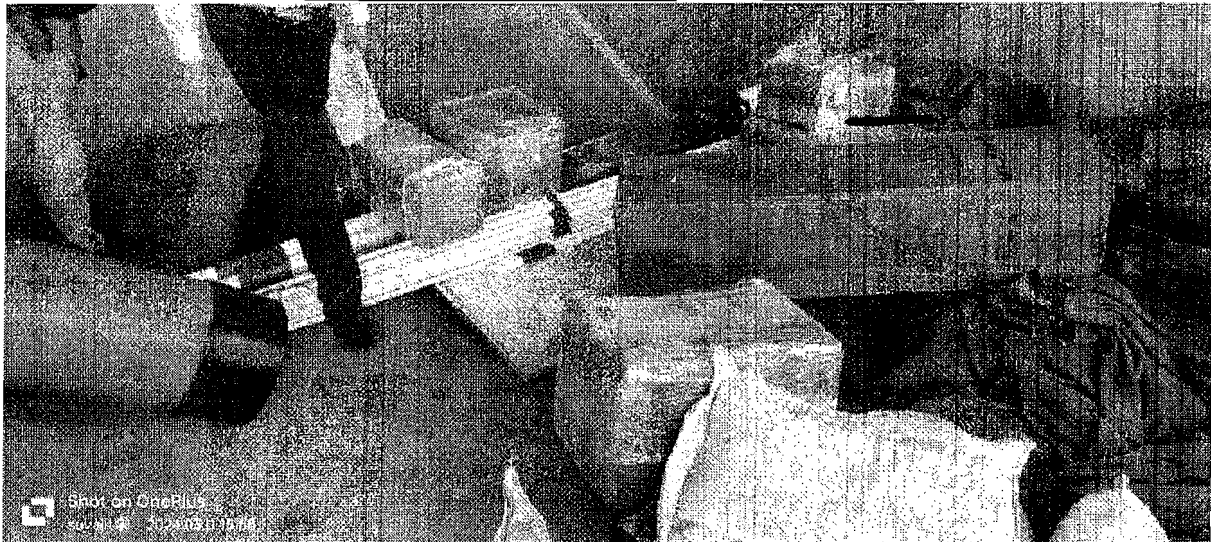
Components of the STP system

STP System comprising of:		
#	Equipment	Quantity
1	Plastic Water Storage Tank, 2,000 litres (Supreme or equivalent)	01 No.
2	Plastic Water Storage Tank, 1,000 litres (Supreme or equivalent)	02 Nos.
3	Monobloc Pump, 1.00HP capacity for input water (Crompton or Lubi)	01 No.
4	Monobloc Pump, 1.00HP capacity for filtration (Crompton or equivalent)	01 No.
5	FRP-based Sand Filter with valve (1354)	01 No.
6	FRP-based Activated Carbon Filter with valve (1354)	01 No.
7	Control Panel	01 No.
8	Ring Blowers and silicon diffuser (1.0HP)	01 Set
9	Chemical dosing system (0.5HP Pump, 200 litres tank + Fittings) (Dosing included: 50 kgs)	01 Set
10	Chlorine dosing system (6LPH Pump, 100 litres tank + Fittings) (Dosing included: 40 litres)	01 Set
11	Level control switch (sensors)	04 Nos.
12	Mechanical Flowmeter (UPC), 25mm	01 no.
13	pH display meter (UPC)	01 no.
14	UPVC Plumbing accessories and miscellaneous (Supreme or equivalent)	01 Set
15	Electrical accessories and miscellaneous	01 Set
16	Wastezyme-WD (Make: OSE)	30 packets

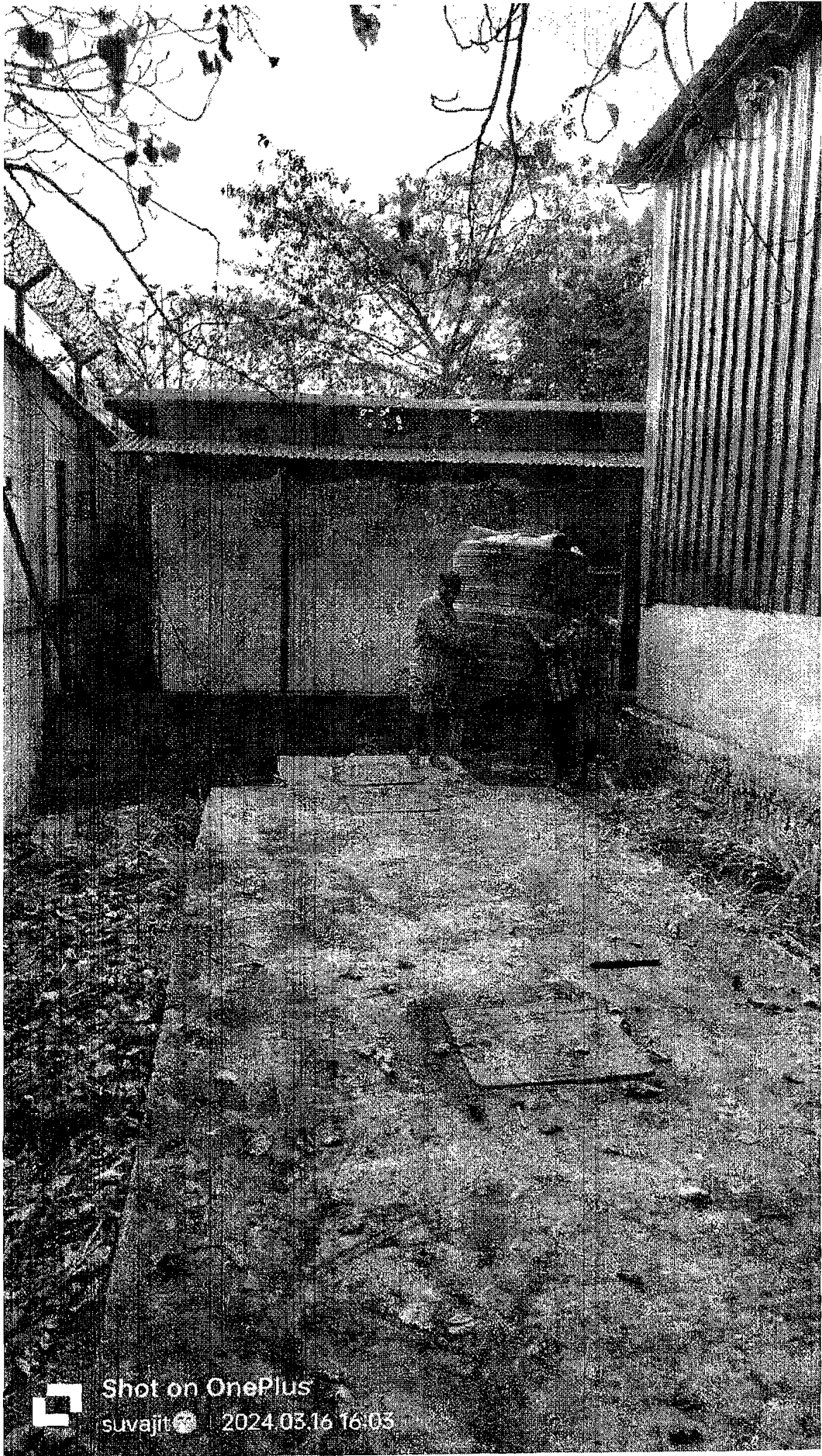
Execution Drawing



Photographs taken during work in progress



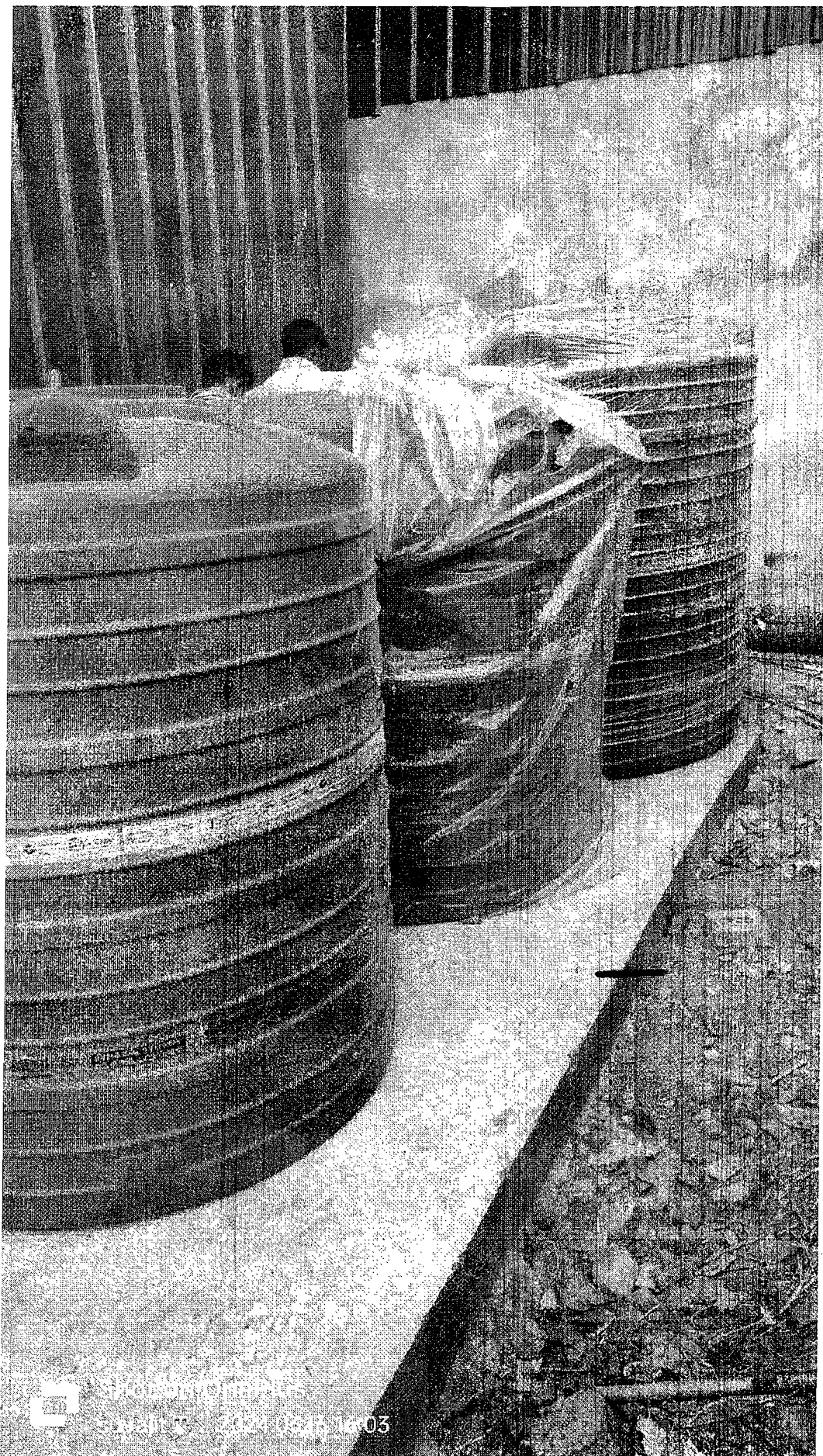
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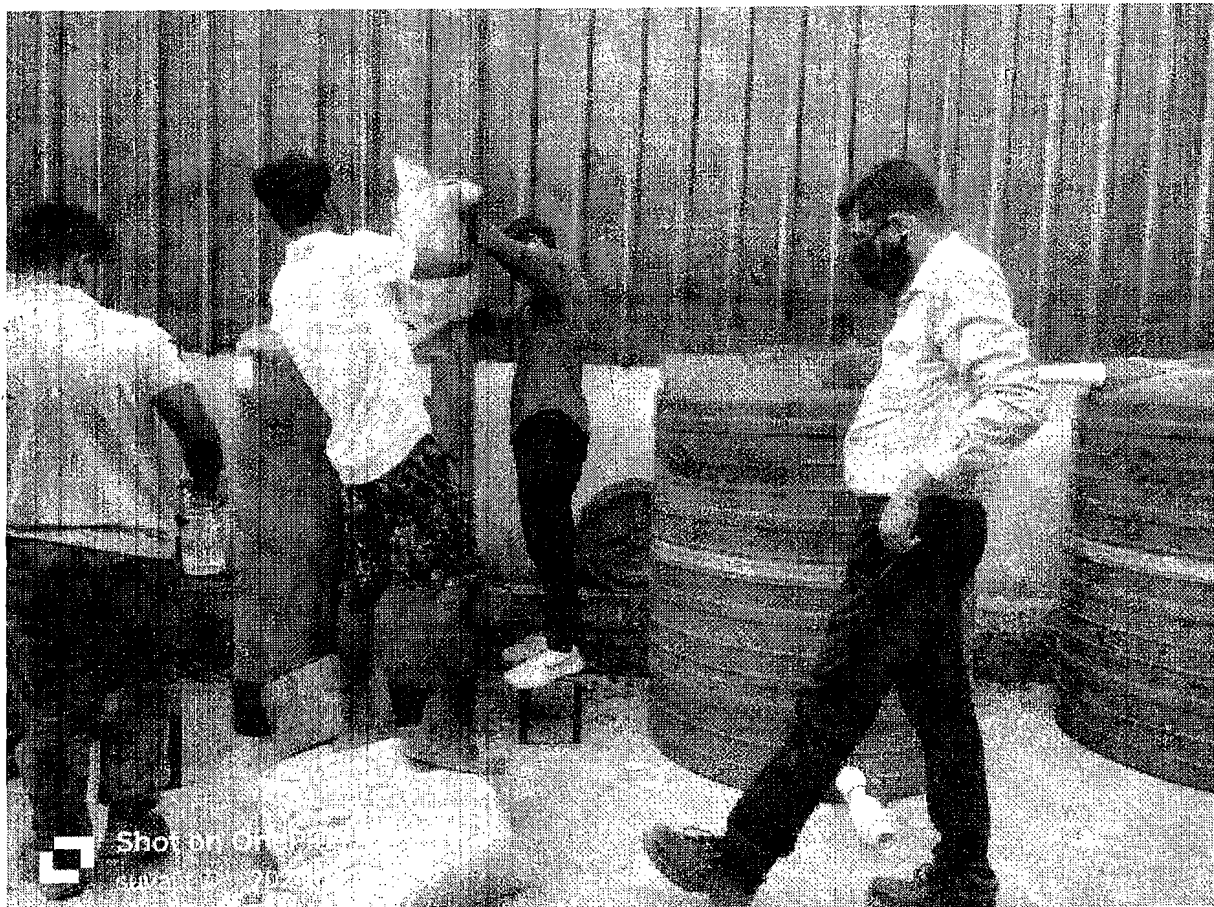


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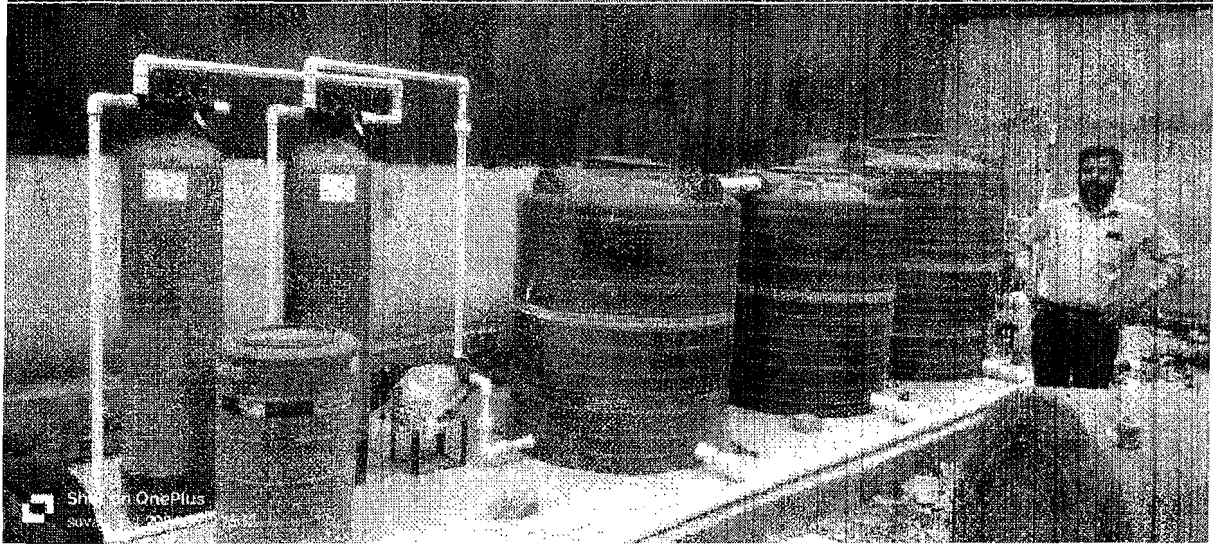
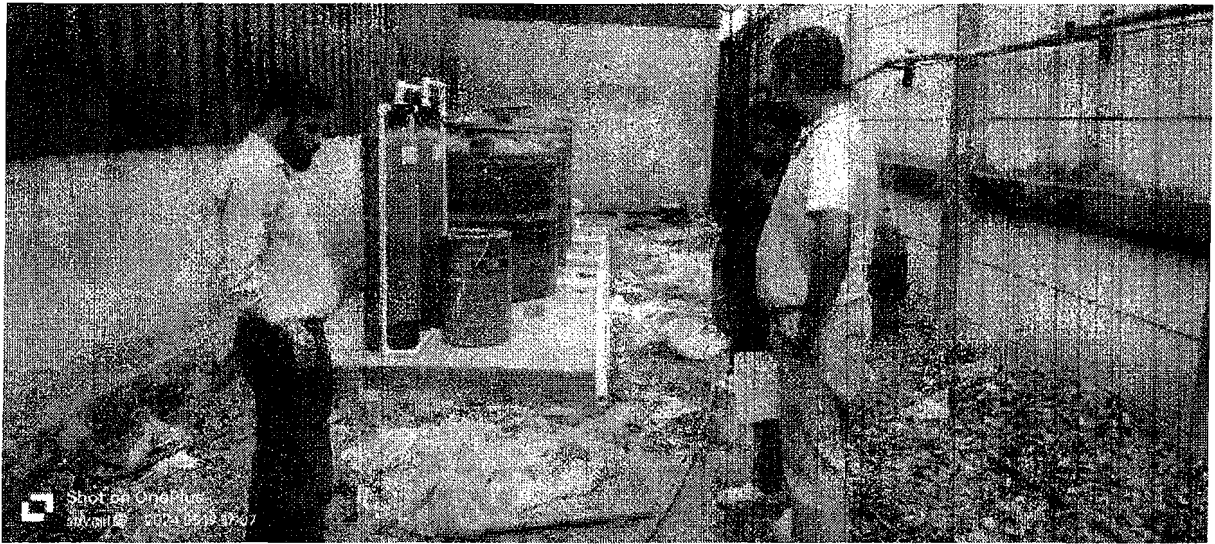




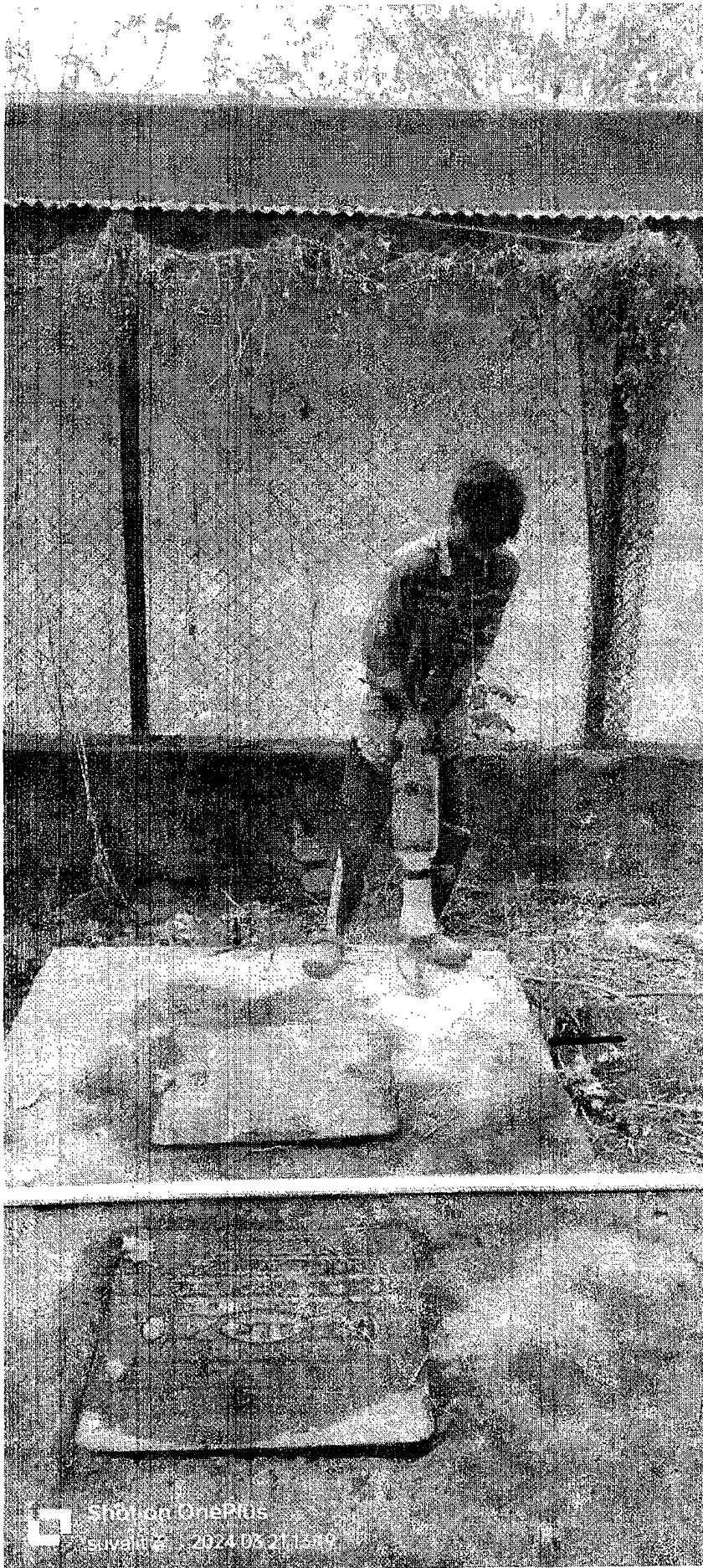
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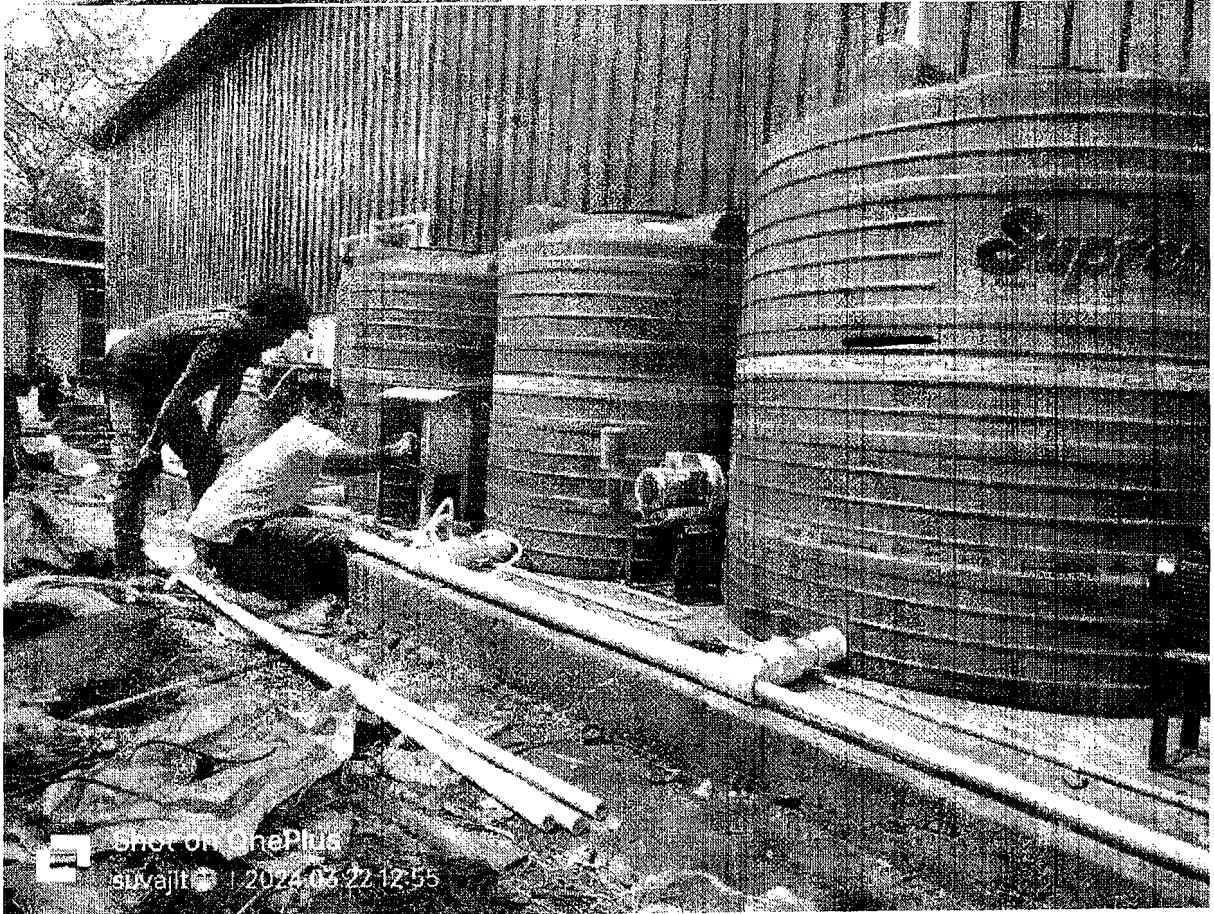
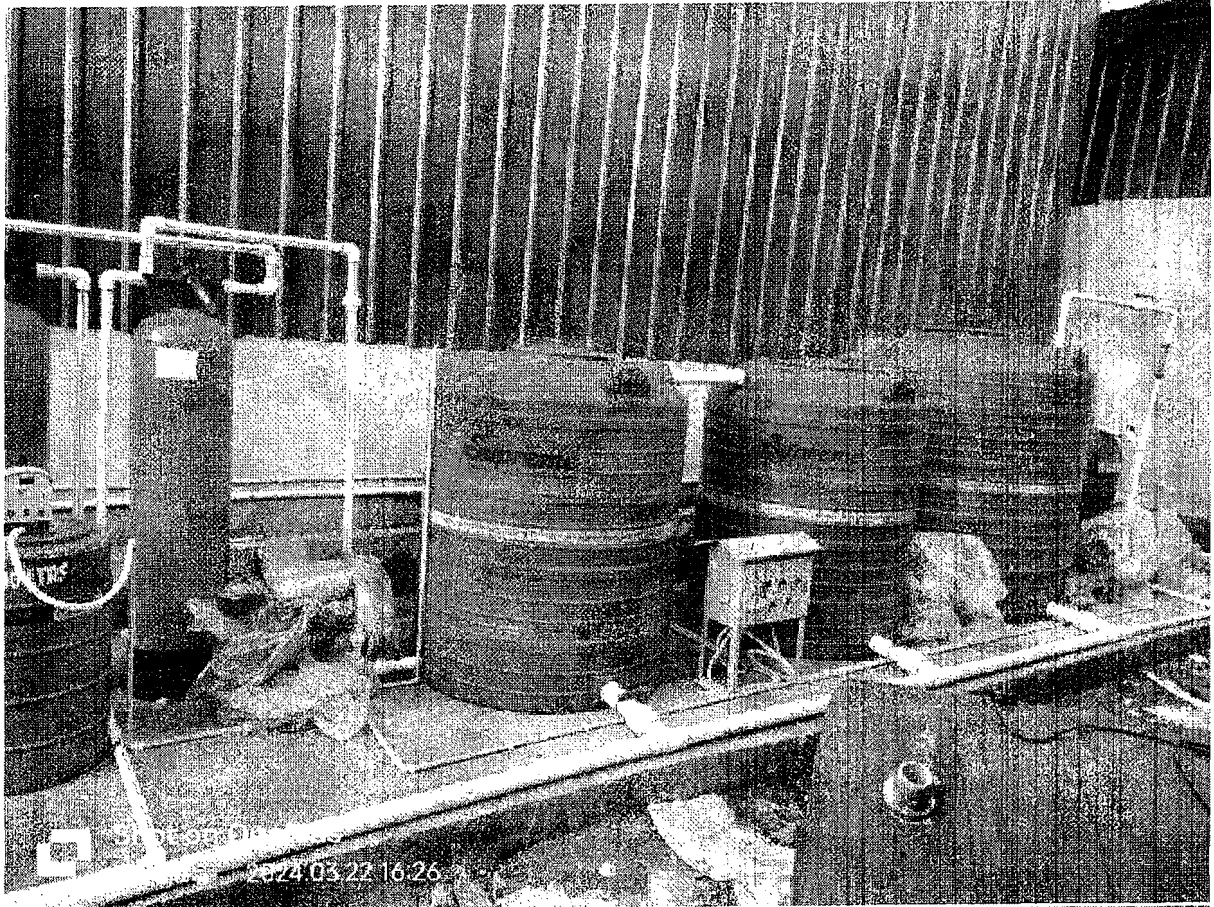
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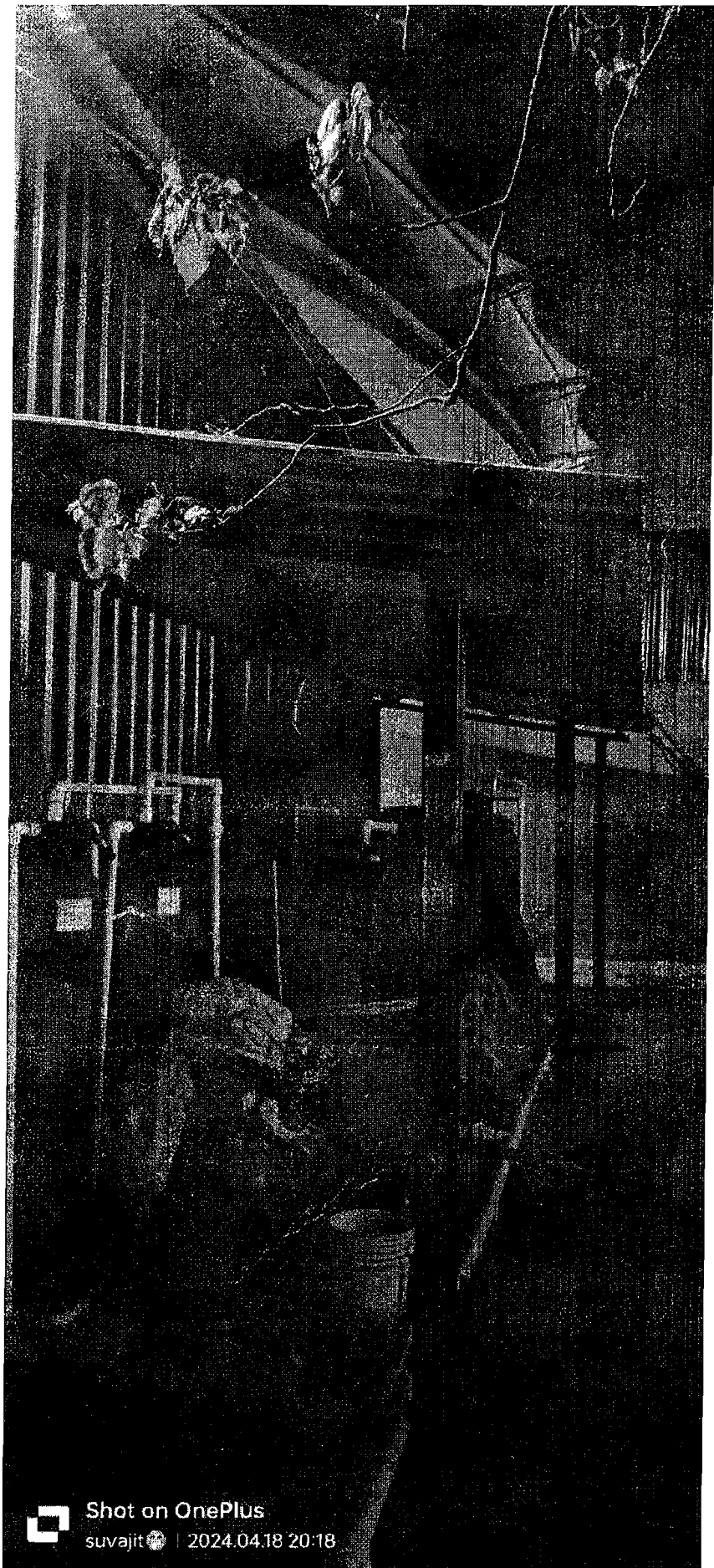
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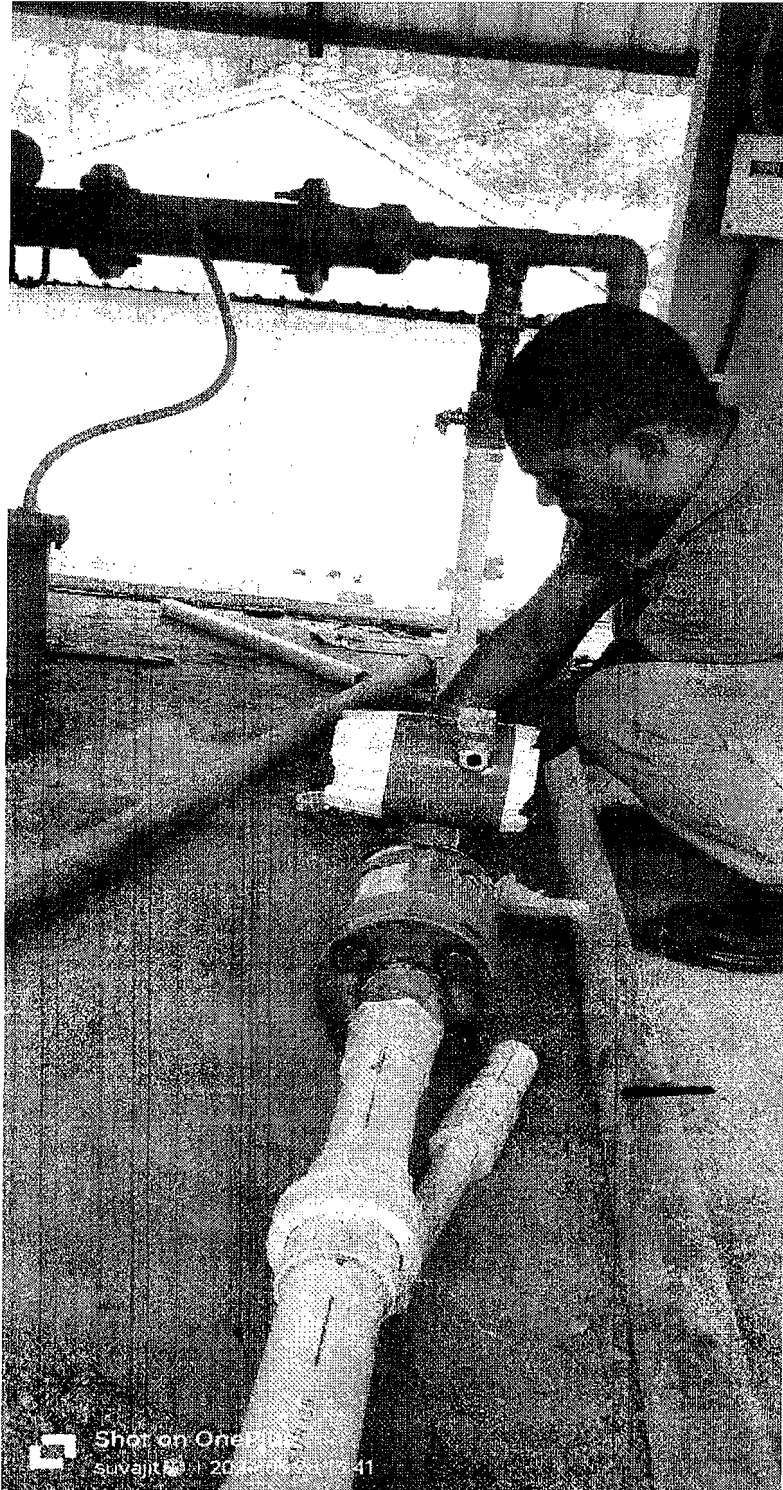
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Flowmeters and Piezometers

4 nos of Flowmeter and 1 nos of Piezometer for existing borewell and are operational



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32



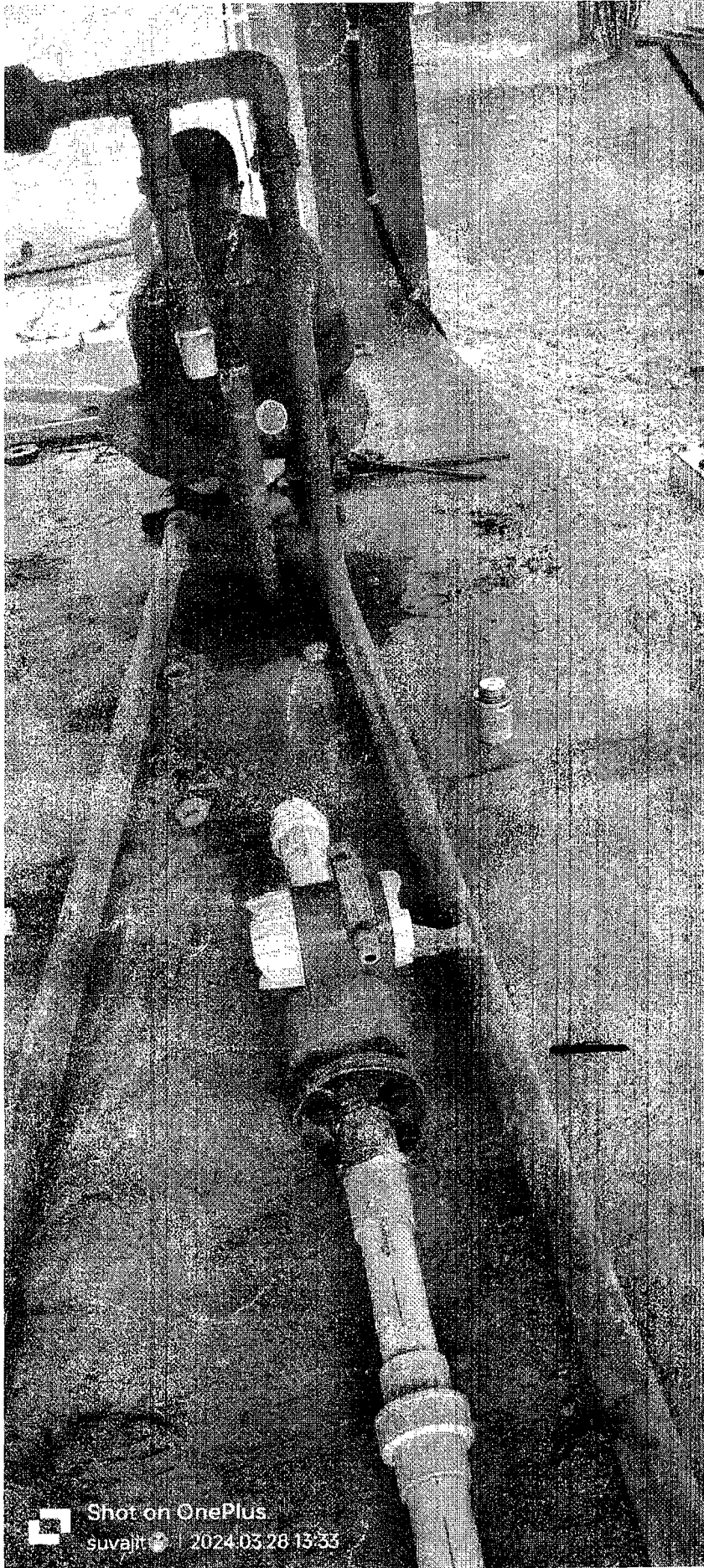
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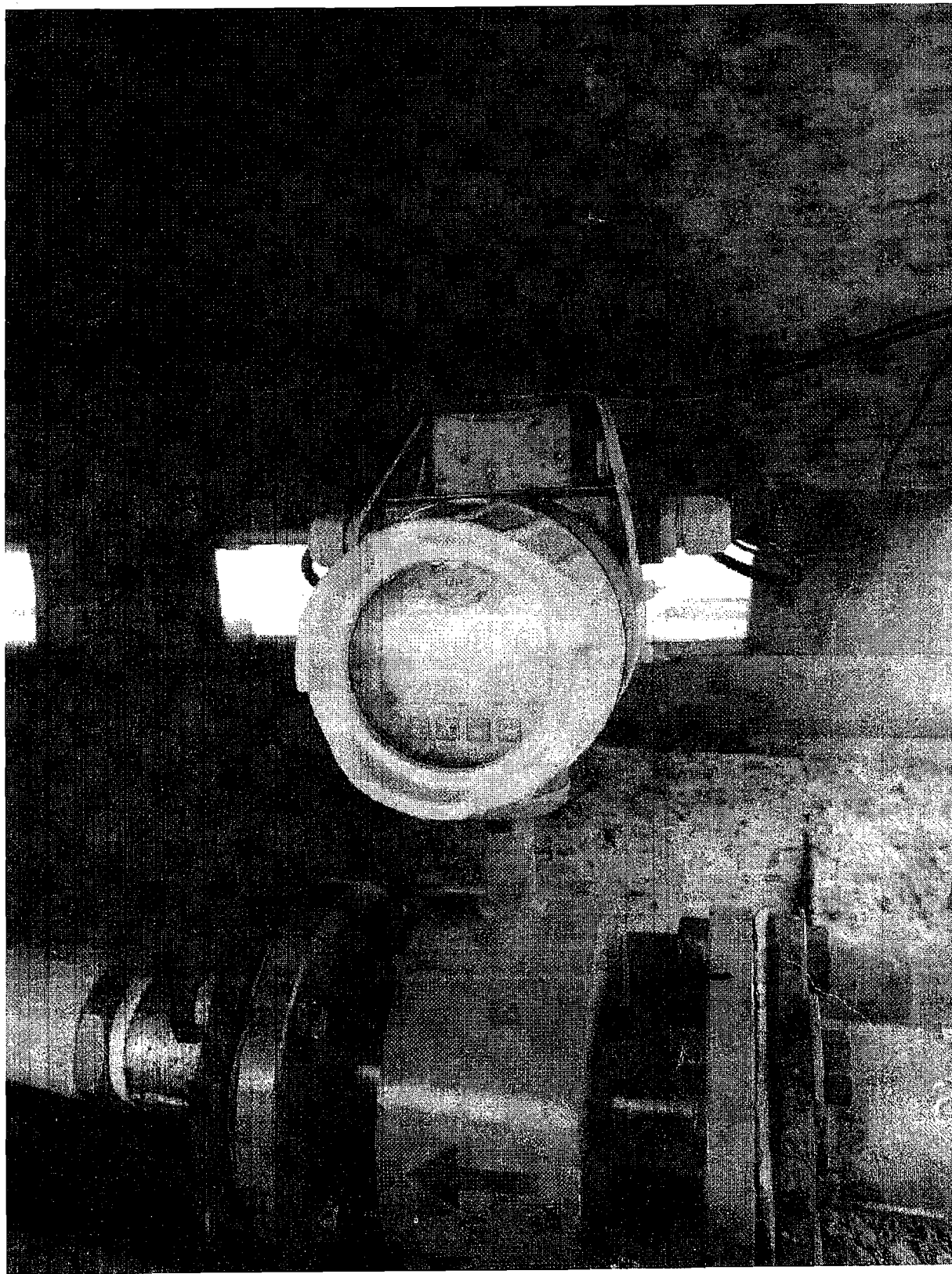
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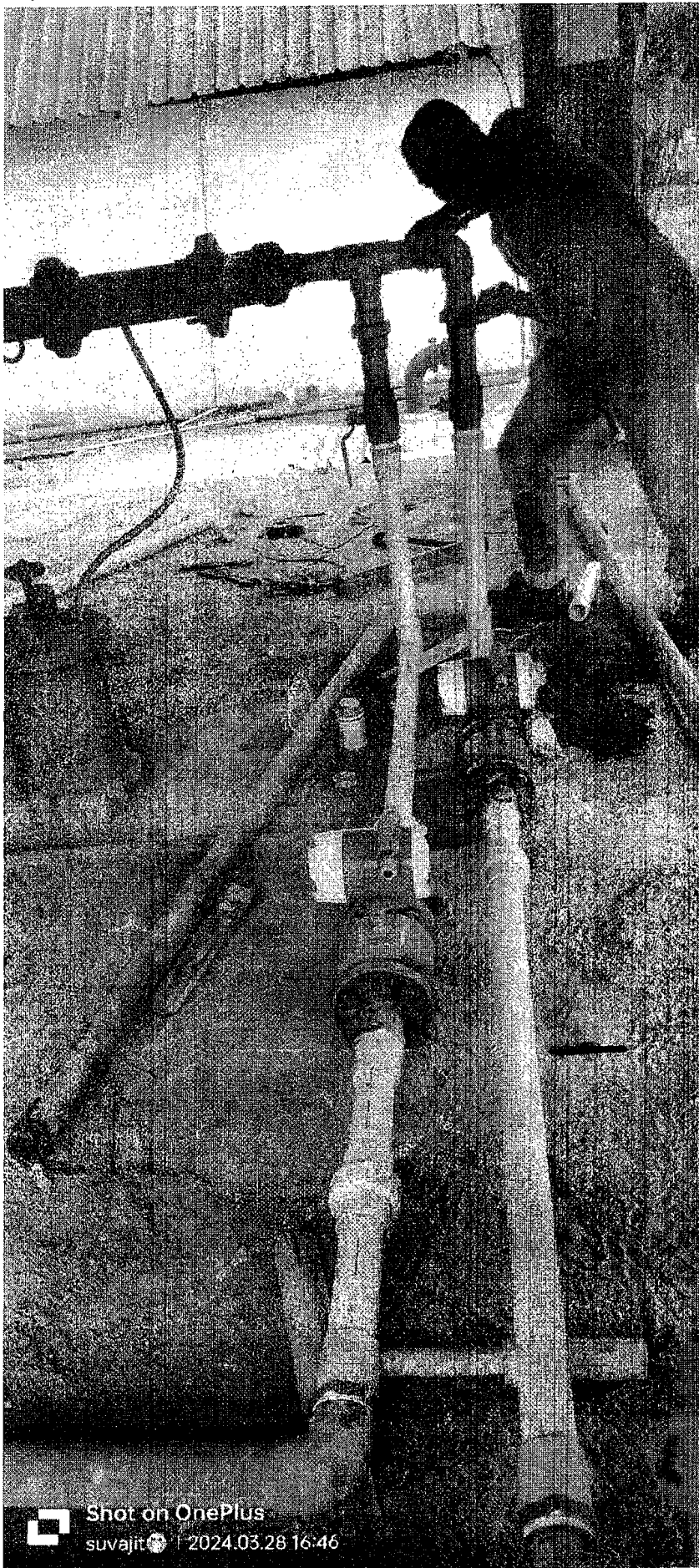
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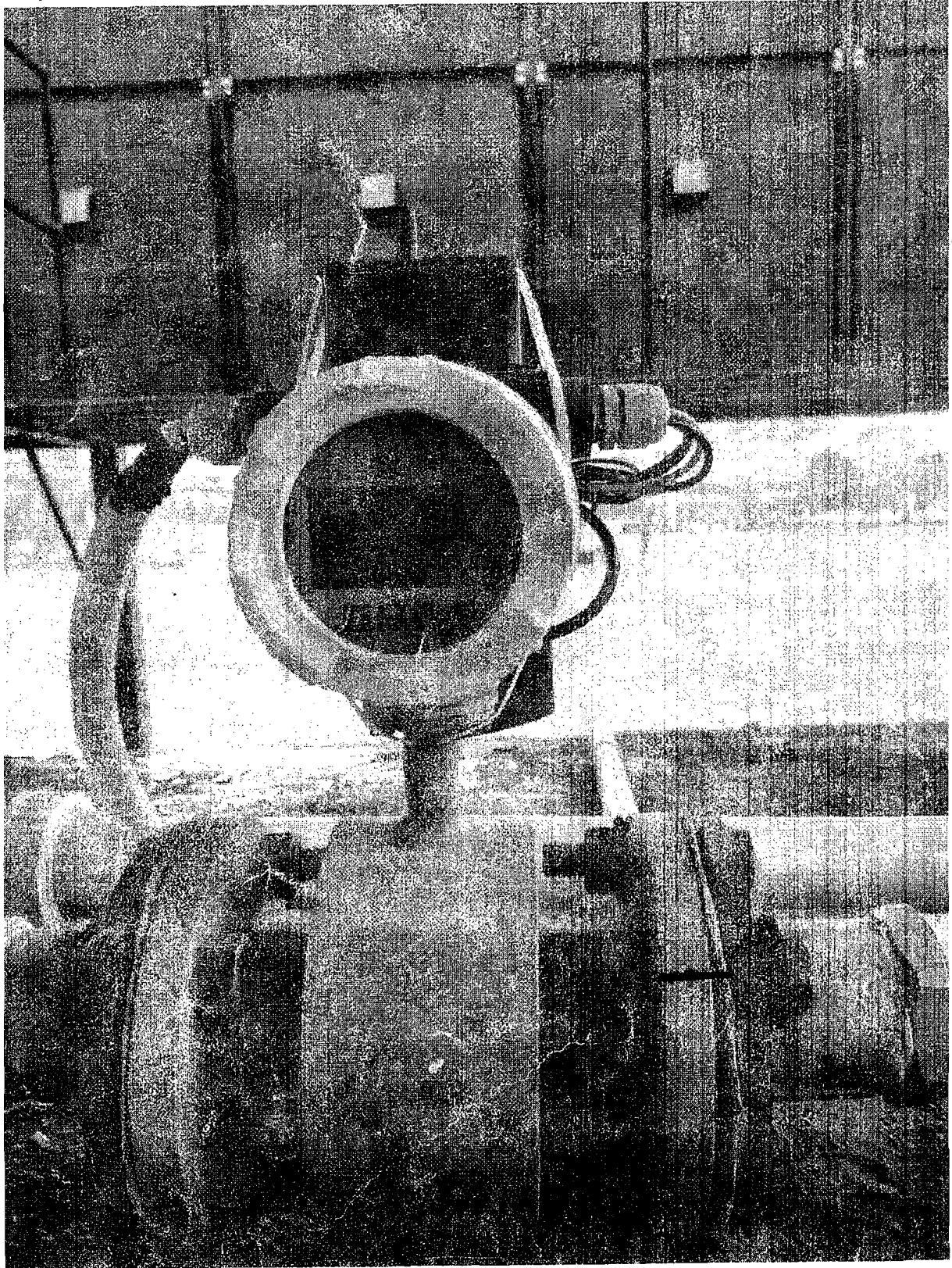
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38



1247
39

Annexure R-1/3 (colly)

Rediffmail

Mailbox of assamca@rediffmail.com

Print

Cancel

From: no-reply-cgwa@gov.in

To: assamca@rediffmail.com

Subject: NOCAP- Your Application No- 21-4/3324/AS/INF/2024 Is Approved

Date: Tue, 09 Apr 2024 10:17:27 IST

Cc: rdner-cgwb@nic.in

Dear TRIDIBKONWAR / assamca@rediffmail.com,

Your Application Number 21-4/3324/AS/INF/2024 has been Approved and No Objection Certificate (NOC) No. CGWA/NOC/INF/ORIG/2024/20129 for ground water abstraction to M/s ACA STADIUM has been granted.

The NOC start date is ~~14/03/2024~~ and is valid upto ~~12/02/2029~~.

Copy of NOC would be uploaded in NOCAP system. You can view/download it through your Login.

This is an auto-generated email. Do not reply to this email.

Print

Cancel

True Copy
P21



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Annexure R-1/3 (copy)

Project Name:	Aca Stadium		
Project Address:	Aca Stadium, Barsapara, Guwahati-18		
Town:	Guwahati (m Corp. + Og)	Block:	Guwahati
District:	Kamrup Metro	State:	Assam
Pin Code:			
Communication Address:	Aca Stadium, Barsapara, Guwahati-18, Guwahati, Kamrup Metro, Assam - 781018		
Address of CGWB Regional Office:	Central Ground Water Board North Eastern Region, Betkuchi, Opposite Isbt., Nh-37, Guwahati,, Kamrup Metro, Assam - 781035		

- | | | | |
|--|------------------------------|---------------------|----------------------|
| 1. NOC No.: | CGWA/NOC/INF/ORIG/2024/20129 | 2. Date of Issuance | 4/9/2024 10:17:21 AM |
| 3. Application No.: | 21-4/3324/AS/INF/2024 | 4. Category: | Safe
(GWRE 2023) |
| 5. Project Status: | Existing Project | 6. NOC Type: | New |
| 7. Valid from: | 14/03/2024 | 8. Valid up to: | 12/02/2029 |
| 9. Ground Water Abstraction Permitted: | | | |

Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
54.00	16590.00						

10. Details of ground water abstraction /Dewatering structures

Total Existing No.:5

Total Proposed No.:0

	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	5	0	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

11. Ground Water Abstraction/Restoration Charges paid (Rs.): 54000.00

12. Environment Compensation (if applicable) paid (Rs.): 1120230.00

13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism. No. of Piezometers Monitoring Mechanism

Manual DWLR** DWLR With Telemetry

**DWLR - Digital Water Level Recorder

1

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(Compliance Conditions given overleaf)

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18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

True Copy
(R)

1249

41

Annexure R-1/3 (colly)

CENTRAL GROUND WATER AUTHORITYDepartment of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India**Receipt**(As per the MoS guidelines dated 24.09.2020 vide SO No. 3289(F) and amendments dated 29.09.2023 vide SO No. 1509(F))
http://cgwa.noc.gov.in

Application No.: 21-4/3324/AS/INF/2024 Date of Issuance: 4/9/2024 10:17:21 AM

Name of Firm: ACA STADIUM

AppType Category: Sports Infrastructure and Playgrounds

Application Type: Infrastructure

PAN/GSTIN No. of Firm/Individual: AAAJA0448C / 18AAAJA0448C1ZU

S.No.	Description	Amount (Rs.)
1.	Application Processing Fee	10000.00
2.	Ground Water Abstraction charges	
3.	Ground Water Restoration charges	
4.	Environmental Compensation Charges (ECRGW) (Date From to) Days-	1120230.00
5.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	100000.00
6.	Adjustment Charges	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	
S.No.	Description	Rate
(i)	Change in User ID	Rs. 5000
(ii)	Change in firm Name	Rs. 5000
(iii)	Extension of No Objection Certificate	Rs. 5000
(iv)	Issuance of duplicate No Objection Certificate	Rs. 5000
(v)	Issuance of corrigendum to No Objection Certificate	Rs. 5000
(vi)	Any other items/correction etc.	
Rs. Rupees Twelve Lakh Eighty Four Thousand Two Hundred Thirty Only		1284230.00

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